

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-507
IB-1587/ND/2019
New IA/43/2021

IN THE MATTER OF:

M/s. JC Enterprises Pvt. Ltd.

Vs.

M/s. M.K.S Oil Pvt. Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 08.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

For the Respondent

: Adv Kanvi Nagpal, For Suspended Board of Directors

ORDER

List this application along with CA/2405/2020 on **14.01.2021**.

In the meantime, Suspended Board of Directors/applicant is directed to inform the RP regarding the next date of hearing in this matter and Suspended Board of Directors/applicant is well advised to hand over all the documents as required by the RP.

-Sd/-

(K.K. VOHRA)
MEMBER (T)

-Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)